

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/3838/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Amir Uddin Ahmed,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati the th 19 July, 2019.

Sub: Modified earned leave.

Ref:- Your letter No.DJKA/8164/2019, dtd. Diphu 05.07.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for earned leave for a modified period of 4(four) days only with effect from 01.07.2019 to 04.07.2019 has been granted/rejected.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

3840

Memo NO.HC.VII-119/2011/3839-A, dated 19.07.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The System Analysts, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

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